

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 52/MP/2014

Coram:

**Shri Gireesh B.Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K.Singhal, Member**

Date of Hearing : 13.3.2014

Date of Order : 09.5.2014

In the matter of

Petition under section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 8(7) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009.

And

In the matter of

Vandana Vidhyut Limited
'Vandana Bhawan', M.G.Road,
Raipur-492 001, Chhattisgarh

...Petitioner

Vs

Power System Operation Corporation Limited
F-3, Central Road, MIDC Area,
Marol, Andheri (East)
Mumbai-400 093

..Respondent

Parties present:

Shri Rajiv Yadav, Advocate for the petitioner
Shri R.V.Mathe, VVL

ORDER

This petition has been filed by the petitioner, Vandana Vidhyut Limited under Clause (7) of Regulation 8 of the Central Electricity Regulatory

Commission (Grant of connectivity, Long-term Access and Medium-term Open access in inter-state transmission and related matters) Regulations, 2009 and Central Electricity Regulatory Commission (Unscheduled interchange charges and related matters) Regulations, 2012 with the following prayers:

"(a) Condone the delay in filing the present petition;

(b) Extend the time period for testing of Petitioner's 1/135 MW unit and injection of infirm power into the grid by six months with effect from 3.3.2014; and

(c) Pass such other order(s), as this Hon`ble Commission may deem fit and proper in the facts and circumstances."

2. The petitioner is a setting up 540 MW (2x135 MW +270 MW) thermal power generation station (the project) at Korba district in the State of Chhattisgarh. The first unit of the project was test synchronized on 4.9.2013 and since then, the unit was injecting infirm power under UI for testing purposes.

3. The petitioner has submitted that it entered into a contract with M/s Cethar Limited for procurement and erection of Boiler, Turbine and Generator (BTG). However, the machine did not attain optimum performance for declaration of COD on account of diverse factors including coal burner not being adequately stabilized and faults in AVR at an operational level of 50 MW,

resulting in tripping of the plant on 31.12.2013. The plant was re-started on 21.1.2014. Subsequently, on 22.1.2014 the plant was again shut down due to leakage in boiler tube. The petitioner has submitted that after examining the performance of the plant, M/s Cethar Limited undertook various measures, such as CFD modeling, installation of diverter and certain modifications of the burner design. Even after such interventions, the Maximum Continuous Rating (MCR) could not be achieved. The petitioner has submitted that the progress of the plant was constantly being monitored by CEA and CEA in its letter dated 8.1.2013 and 20.2.2014 directed M/s Cethar Limited to take steps to resolve all problems to facilitate commissioning of the power plant without further delay.

4. The petitioner has submitted that respondent, Southern Regional Load Despatch vide its letter dated 26.2.2014 informed the petitioner that since the period of six months period from the date of synchronization on 4.9.2013 was going to expire on 3.4.2014, the petitioner should approach the Commission for extension of time for injection of infirm power into the grid till declaration of COD. Accordingly, the petitioner has filed the present petition seeking extension of period of six months from 3.4.2014 for injection of infirm power into the grid during testing.

5. The matter was heard on 13.3.2014 and vide Record of Proceedings of the same date, the Commission had allowed the extension of time for injection

of infirm power into the grid for the purpose of commissioning tests including full load test of Unit-1 of the project till 11.4.2014 subject to the condition that the petitioner would file details of activities to be undertaken up to COD of the unit and duration of each activity along with PERT/Bar Chart by 21.3.2014. The petitioner has filed necessary details vide affidavit dated 14.3.2014.

6. Learned counsel for the petitioner vide its letter dated 23.4.2014 has submitted that petitioner has successfully achieved the full load of first unit of the project and commissioned the plant on 10.4.2014. Learned counsel has sought the permission of the Commission to withdraw the present petition.

7. We have considered the submission of learned counsel for the petitioner. The six months period of injection of infirm power for commissioning/testing as permissible under the Connectivity Regulations expired on 3.4.2014. The petitioner approached the Commission for permission to inject the infirm power for a period of six months with effect from 3.4.2014. The Commission had granted permission till 11.4.2014 and had sought further information from the petitioner including the details of activities to be undertaken upto COD along with a PERT/Bar Chart. The petitioner in its affidavit dated 14.3.2014 had submitted the PERT Chart which showed the stages of testing activities till 27.8.2014. Learned counsel for the petitioner has now informed that the petitioner has achieved COD on 10.4.2014, within the time line allowed by the Commission

vide Record of Proceedings dated 13.3.2014. In view of the above development, no further time for injection of infirm power is required. The petition is disposed of accordingly.

Sd/-
(A.K.Singhal)
Member

sd/-
(M Deena Dayalan)
Member

sd/-
(Gireesh B.Pradhan)
Chairperson